

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1232/(MAH)/2017
CA No.

CORAM:


Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.09.2017

NAME OF THE PARTIES: Rohit Somani
V/s.
Sado Global Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Prachin Pandey	Adv for operations creditor	

ORDER

C.P. No.1232/I&BC/NCLT/MB/MAH/2017

1. The Learned Counsel from the side of the Petitioner is present.
2. He stated that the requisite notice of demand and Petition was served on the Respondent.
3. However, there is no reply or compliance from the site of the Debtor.
4. The Debtor is directed to be present in person on the next of hearing.
5. Meanwhile the Petitioner shall intimate or propose the name of the IRP.
6. Adjourned to **04.10.2017.**

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
12.09.2017

Sd/-

M.K. Shrawat
Member (Judicial)